

**Renovation of Hyderabad House**

4684. SHRI JANARDAN  
TIWARI:

PROF. MAHADEO SHI-  
WANKAR:

DR. KHUSHAL PARASH-  
RAM BOPCHE:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Hyderabad House, New Delhi underwent major renovations in the past few years;

(b) if so, the details thereof;

(c) the name of the Advisor or Advisors who advised the CPWD in this regard;

(d) whether the duct of airconditioning has been shifted many times on the advice of the advisor or advisors as a result of which the Department had to suffer lakhs of rupees of additional expenditure;

(e) whether costly foreign electricity and sanitary fittings were provided there which was possible at low cost with indigenous products; and

(f) the item-wise total expenditure incurred on electricity, airconditioning and sanitary fittings during renovation thereof?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) and (b) Renovation were carried out in Hyderabad House during April-October, 1989, to convert the building into a State Guest House. These involved restoration of the building, refurnishing, restoration of old furniture and addition of new furniture and central air-conditioning of rooms on the ground and first floors.

(c) Mrs. Sunita Kohli was appointed as Consultant for advising on items connected with the interior of the building.

(d) Ducting had to be shifted/re-done. Survey report for ducting rendered surplus has been prepared by the CPWD for Rs. 71,600.

(e) Only locally manufactured electrical and sanitary fittings were used. However, energy saving bulbs and the Conference System, which are not manufactured indigenously, were imported.

(f) The break-up of expenditure on the various items is as under:—

(i) Electrical —Rs. 87.02 Lakhs

(ii) Water supply —Rs. 11.53 Lakhs  
and sanitary

(iii) Airconditioning —Rs. 63.00 Lakhs

[Translation]

**Facilities for SCs/STs Adopting Buddhism, Christianity and Islam**

4685. PROF. SHAILENDRA-NATH SHRIVASTAVA: Will the Minister of WELFARE be pleased to state:

(a) whether it is a fact that the Supreme Court has directed that a converted person is not entitled to enjoy the facilities provided to his previous caste;

(b) whether Government propose to continue to give the facilities to those scheduled castes/scheduled tribes who have embraced Buddhism, Christianity and Islam; and

(c) if so, the justification thereof?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) Yes Sir. Writ Petition Nos. 9596 of 1983 and 1017 of 1984 of Supreme Court.

(b) and (c) According to the Constitution (Scheduled Castes) Order, 1950, as amended upto date, the Scheduled Castes converted to religion other than Hindu, Sikh or Buddhist religion are not entitled to get benefits as admissible to the Scheduled Castes. Religion is not a bar in the case of Scheduled Tribes.